

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA**

**UNSTARRED QUESTION NO. 679  
TO BE ANSWERED ON 20.07.2016**

**Lodha Committee Report**

**679. SHRI KALIKESH N. SINGH DEO:  
SHRI RABINDRA KUMAR JENA:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Government has taken cognizance of Lodha Committee report on the BCCI and if so, the details thereof and if not, the reasons therefor;**
- (b) whether the Government has taken/plans to undertake steps to ensure the enforcement of the Lodha Committee report and if so, the details thereof and if not, the reasons therefor;**
- (c) whether the Government plans to constitute a similar panel for other sporting bodies to bring about accountability and transparency in their functioning and if so, the details thereof and if not, the reasons therefor;**
- (d) whether the Government has taken any initiative to bring BCCI under its control; and**
- (e) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS  
AND SPORTS  
(SHRI VIJAY GOEL)**

**(a)&(b) Madam, Board of Control for Cricket of India (BCCI) has informed that the Justice Lodha Committee appointed by the Hon'ble Supreme Court submitted its report to the Hon'ble Supreme Court on 4<sup>th</sup> January, 2016. The**

**report is before the Hon'ble Supreme Court and BCCI is awaiting the final order on implementation of the recommendations of the Justice Lodha Committee.**

**(c) In order to ensure that National Sports Federations (NSFs) function in a democratic manner, Government has framed the National Sports Development Code of India, 2011 (NSDCI) which is effective from 31/1/2011 to bring in transparency and accountability in the functioning of various National Sports Federations (NSFs) for healthy development of sports in the country. NSDCI, inter-alia, contains instructions to adhere to age and duration of tenure limits of office bearers, adopt impartial and transparent selection procedures, take measures against age fraud in sports, hold regular national championships, include sportspersons in the management of NSFs, hold the elections as per Model election guidelines devised by the Government, etc.**

**(d) & (e) Madam, BCCI is an autonomous body registered under the Societies Registration Act. Recognition to BCCI has not been granted by Government. However, since International Cricket Council (ICC) recognizes BCCI as the apex National Federation responsible for promotion of cricket in India, a team selected by BCCI is considered as the Indian Team. The Ministry only grants permission to BCCI from sports angle for participation of Indian teams in international events abroad and for holding International Cricket Matches in India at no Cost to the Govt., subject to clearance of the Ministry of External Affairs from political angle and the Ministry of Home Affairs from security angle.**

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